

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 21357 of 2017

[Arising out of Order-in-Appeal No. MLR-EXCUS-000-APP-049-17-18 dated 24.05.2017 passed by Commissioner of Central Excise (Appeals), Mysore]

**M/s. Vikram Travels &
Resorts India Private
Limited**

4-7-670, K.R. Rao Road
Karangalpady
Kodialbail Mangaluru

Appellant(s)

VERSUS

**Commissioner of Central
Excise & Service Tax
Mangalore**

7th Floor, Trade Centre
Bunts Hostel Road
Mangalore – 575 003

Respondent(s)

APPEARANCE:

None for the appellant

Mr. Vinod Kumar Garhwal, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

**HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER
(TECHNICAL)**

Final Order No. 21969 / 2025

Date of Hearing: 08/12/2025

Date of Decision: 08/12/2025

PER: PULLELA NAGESWARA RAO

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in

Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Gb/Iss..